

**Implementation of programmes for welfare of fishermen**

2268. SHRI BINOY VISWAM: Will the Minister of ANIMAL HUSBANDRY, DAIRYING AND FISHERIES be pleased to state:

- (a) whether Government has any data about the fishermen community in the country;
- (b) if so, the details thereof;
- (c) the programmes that have been implemented by Government for the welfare of fishermen community;
- (d) whether Government has any data on fishermen who have mistakenly crossed the international waters and presently under the custody of neighbouring countries; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES (SHRI PRATAP CHANDRA SARANGI): (a) and (b) The Department of fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is not mandated for census of Fishermen population. However, based on the Livestock Census, 2003 the details of fishermen population of the country are given in Statement.

(c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing a Centrally Sponsored Scheme 'Blue Revolution: Integrated Development and Management of Fisheries' which has a component "National Scheme of Welfare of Fishermen" with following sub-components:-

- (i) Saving-cum-Relief (For both Inland and Marine Fishers): Under this component assistance is provided @₹3000/- per fishers for three months during fishing ban/lean periods.
- (ii) Housing for Fishers: This component is being implemented in alignment with Pradhan Mantri Awas Yojana (PMAY) guidelines, wherein, financial assistance @ ₹ 1.20 lakh is provided to fishermen in General States and @ ₹ 1.30 lakh is provided to fishermen in Himalayan and North Eastern States.
- (iii) Other basic amenities for fishers (Drinking water facility, Construction of Community Hall): Assistance is provided @ ₹ 0.50 lakh in General States and ₹ 0.60 lakh in North Eastern States and Himalayan States for tube well, while ₹ 4.00 lakh for construction of community hall.

(iv) Group Accident Insurance for Active Fishermen [converged with the Pradhan Mantri Suraksha Bima Yojana (PMSBY) w.e.f. 1st June, 2017]. This component is being implemented in convergence with Pradhan Mantri Surakshya Bima Yojana (PMSBY) to provide insurance coverage to active fishermen registered with the State Governments and Union Territories. The insurance coverage under the scheme includes: (i) ₹2.00 lakh against death or permanent total disability, (ii) ₹1.00 lakh for partial permanent disability. This scheme is being implemented by National Federation of Fishers Cooperatives Ltd. (FISHCOPFED).

The assistance to be provided in all the aforesaid sub-components of National Scheme of Welfare of Fishermen are shared in the ratio of 50:50 for General States, 80:20 for North Eastern States and Himalayan States while 100% for Union Territories, except housing for fishermen, where funding pattern is 60:40 for General States and 90:10 for Himalayan and North Eastern States while 100% for Union Territories.

(d) and (e) The details of fishermen who have mistakenly crossed the international waters and presently under the custody of neighbouring countries as furnished by the Ministry of External Affairs are as below:—

Sl. No.	Name of the Country	Number of Indian fishermen under the custody of neighbouring countries
1.	Sri Lanka	5 Indian fishermen
2.	Pakistan	209 Indian and believed to be Indian fishermen
3.	Iran	2 Indian Fishermen

**Statement**

*State-wise total number of fishermen population*

Sl.No.	State	Total
1	2	3
1.	Andhra Pradesh	893365
2.	Arunachal Pradesh	4399
3.	Assam	390380
4.	Bihar	4959516

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1	2	3
5.	Chhattisgarh	1911368
6.	Goa	13970
7.	Gujarat	493255
8.	Haryana	16491
9.	Himachal Pradesh	5622
10.	Jammu and Kashmir	30453
11.	Jharkhand	1930920
12.	Karnataka	158952
13.	Kerala	747837
14.	Madhya Pradesh	716974
15.	Maharashtra	171830
16.	Manipur	70468
17.	Meghalaya	2383
18.	Mizoram	17907
19.	Nagaland	14862
20.	Odisha	180026
21.	Punjab	9085
22.	Rajasthan	7316
23.	Sikkim	26814
24.	Tamil Nadu	476618
25.	Tripura	46733
26.	Uttar Pradesh	179064
27.	Uttarakhand	90
28.	West Bengal	911622

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1	2	3
29.	Andaman and Nicobar Islands	17552
30.	Chandigarh	479
31.	Dadra and Nagar Haveli	0
32.	Daman and Diu	25485
33.	Delhi	2515
34.	Lakshadweep	13029
35.	Puducherry	37974
TOTAL		14485354

**Fertilizers subsidy to poor and marginal farmers**

2269. SHRI VIJAY PAL SINGH TOMAR:

SHRI P. BHATTACHARYA:

DR. L. HANUMANTHAIAH:

SHRI RAJMANI PATEL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether farmers are getting requisite benefit of subsidy on fertilizers;
- (b) if so, the details thereof;
- (c) whether some companies resort to tactics of indicating lower production capacity and on the basis of percentage production obtain huge subsidy;
- (d) if so, the details thereof and the action taken by Government in this regard; and
- (e) the steps taken to ensure that the poor and marginal farmers get the maximum benefit of subsidy?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANAND GOWDA): (a), (b) and (e) Urea is being provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg. bag of urea is ₹ 242 per bag (exclusive of charges towards neem coating and taxes as applicable) and the MRP of 50 kg. bag of urea is ₹ 268 per bag (exclusive of charges towards neem coating and taxes as